

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of  
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref: U.O No. EST-LIT0JMU(CSEC)/1/2021-04- dated 02.08.2021

**GOVERNMENT ORDER NO:-4183-JK (LD) of 2021**  
**DATED:- 03 - 08 - 2021**

Sanction is hereby accorded to the appointment of Deputy Director Estates, Kashmir, Estates Department as Officer In charge (OIC) Litigation in case titled Raviji Pandita V/s UT of J&K and Others bearing WP(C) No.667/2021, including contempt petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

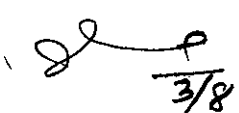
Sd/-  
(Achal Sethi)  
Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 03.08.2021

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Commissioner Secretary to Government, Estates Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation, Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
(Khursheed Ahmad Bhat)  
Additional Secretary to Government